

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD.

Allahabad this the 16th day of September 1996.

Original application No. 186 of 1996.

Hon'ble Dr. R.K. Saxena, JM
Hon'ble Mr. D.S. Baweja, AM

Nagendra Singh, a/a 29 years,
S/o Sri M.P. Singh, R/o 220/6A,
Police Chowki, Nainagarh, Nagra,
Jhansi.

..... Applicant.

C/A Sri Rakesh Verma

Versus

1. Union of India through General Manager, Central Railway, Bombay V.T.
2. The Divisional Railway Manager, Central Railway, Jhansi.

..... Respondents.

C/R Sri G.P. Agarwal

ORDER (ORAL)

Hon'ble Dr. R.K. Saxena, JM

This O.A. has been filed by Nagendra Singh seeking direction to the respondents that he should be given employment under the respondents on the basis of loyal quota.

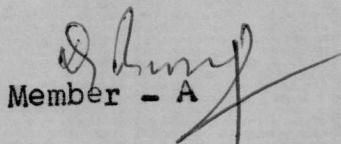
2. The brief facts of the case are that the father of the applicant Sh. M.P. Singh was working as typist in the year 1974 when Union of the Railway employees had given a call for strike. Most of the employees had gone on strike but the father of the applicant continued discharging his duties.

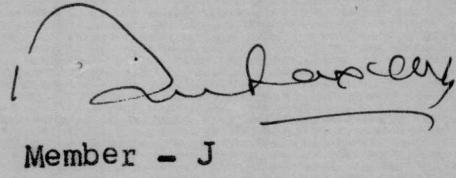
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3. The respondents had assured those employees who had been loyal to them during strike period that their children would be given preference in the employment. Some other conditions which are not applicable in this case, were also there. The applicant is however claiming employment on the ground that his father had worked loyally at the time of strike.

4. ^{of the Tribunal &} This bench had considered this issue in O.A. No. 236/93 V. Kumar Vs. U.O.I. connected with 301/96 J. Kumar Vs. U.O.I. and further connected with O.A. No. 313/96 M. Aslem Vs. U.O.I. decided on 23.5.96 had held the view that the claim of employment on the basis of loyal quota, is neither constitutional nor legal. The same view we take in this case ^{also} and hold that the O.A. is not maintainable.


Member - A


Member - J

Arvind.